

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

RECORD OF PROCEEDINGS

Petition No.283/2009

Subject: Approval of tariff for Ratnagiri Gas and Power Private Ltd, for the period from 2009-10 to 2031-32.

Date of hearing: 13.5.2010

Coram: Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner: Ratnagiri Gas and Power Pvt. Ltd (RGPPL)

Respondent: Maharashtra State Electricity Distribution Co. Ltd (MSEDCL).

Parties present: Ms. Swapna Seshadri, Advocate, RGPPL
Shri Prahlad Ramrakhiani, RGPPL
Shri Rohit Chhabra, RGPPL

This petition has been filed by the petitioner, RGPPL for approval of tariff for Ratnagiri Gas and Power Private Ltd (hereinafter referred to as "the generating station") for the period from 2009-10 to 2031-32, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (hereinafter referred to as "the 2009 regulations").

2. The learned counsel for the petitioner submitted that the generating station is an inter-state generating station for sale of electricity in more than one state and 95% capacity of the generating station has been allocated to the respondent MSEDCL. The learned counsel also submitted that during the course of operation of the generating station, one Gas Turbine (GT) of Block-I and II and one Steam Turbine (ST) of Block III failed which had resulted in complete outage and no generation could be achieved. She pointed out to the current status of the project as indicated at Page 9 in Para 27 and submitted that the Original Equipment Manufacturer (OEM) namely M/s GE Energy has been entrusted with the task of restoration, rehabilitation and modification of the failed GTs and STs. The learned counsel further submitted that though the net capacity of the generating station was initially considered as 2150 MW, the same was reduced to 1940 MW after taking into consideration the actual operational experience of the power blocks and the performance tests conducted by the OEM. She added that after completion of the rehabilitation works progressively by the OEM during the year 2010-11, the generating station was scheduled to achieve availability of 80%. Summing up,

the learned counsel submitted that appropriate relaxation of the norms as prayed for in the petition may be considered by the Commission for determination of tariff for the generating station.

3. On a specific query by the Commission as to the justification for relaxation of norms specified by the Commission and the necessity for the modification of the GTs and STs, the learned counsel prayed that it may be permitted to submit a detailed clarification on the same.

4. The Commission directed issuance of notice to the respondents/beneficiaries and directed the petitioner to submit on affidavit, with copy to the petitioner, the following:

(a) Justification for relaxation of the relevant provisions of the 2009 regulations;

(b) Necessity for carrying out the modification in all the six GTs under comprehensive service and rehabilitation agreement with M/s GE (OEM) and the details of the modifications carried out.

5. Matter shall be re-notified for hearing on 25.5.2010.

Sd/-
T.Rout
Joint Chief (Law)